

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III (SPECIAL BENCH)**

**Item No. 105**  
CP.CAA-36(ND)/2024

**IN THE MATTER OF:**

DIVINE BANIJYA PRIVATE LIMITED And RAM BUILDCON PRIVATE LIMITED

**.....APPLICANT/PETITIONER**

**SECTION**

**U/s 230-232**

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Manoj Kumar Garg, Mr. Sachin Kaushik Advocates.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

This is the Second Motion Petition.

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue notice to the RoC, OL, RD & Income Tax Department.

The Applicant is directed to publish the notice in two local newspapers namely "*Financial Express (English) and Jansalta (Hindi)*" and file proof and affidavit of service within two weeks. The Statutory Authorities are directed to file reports within one week after receipt of the publication

List the matter on **22.07.2024**.

Sd/-

**(RAHUL BHATNAGAR)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**